

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.107/2020  
PS – Nabi Karim  
U/S –394/397/34 IPC  
State vs. **Sunil @ Ajay**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO SI  
Ravi Kumar.

Sh. Avnish Kumar Sharma, Advocate for the applicant /  
accused.

This is an application for grant of regular bail to the applicant/ accused Sunil @ Ajay though in the title it has been wrongly shown as the application under Section 438 Cr.P.C. It is averred that the applicant/ accused is innocent and has been falsely implicated in the present case. It is also averred that the applicant/ accused is the sole bread earner of the family and he undertakes not to misuse the liberty of bail nor will tamper with the evidence in any manner.

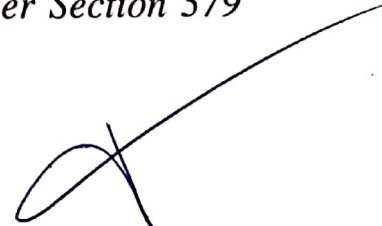
A detail report has been filed by the Investigating Officer according to which the present FIR was registered on the basis of the statement of Vinod Kumar who had alleged that on 09.04.2020 while he was delivering gas cylinder, he was stabbed by two boys in Mohalla Yogmaya, Nabi Karim and the said boys also snatched **Rs.3,000/-** and some documents. During the course of investigation, MLC of complainant Vinod S/o Shri Kailash was collected which reflects that

there was a lacerated wound 1 cm x 1 cm in RT Limber region above iliac crest. Pursuant to a secret information, the applicant/ accused **Sunil @ Ajay** was arrested and CCL Jhumru @ Vasu was also apprehended. The applicant/ accused also got recovered one robbed Adhar Card of the complainant, two gas slips and part of robbed money i.e a sum of **Rs.1,500/-**. Also, the weapon of offence i.e. knife was recovered by the applicant/ accused. According to the Investigating Officer, the applicant/ accused was produced in muffled face on 10.04.2020 but he did not participate in judicial TIP conducted on 10.04.2020. However, late on the applicant/ accused was correctly identified by the injured in his supplementary statement under Section 161 Cr.P.C.

Ld. Addl. PP for the State has opposed the bail application of the applicant/ accused on the ground that he is a habitual offender being involved in four other cases.

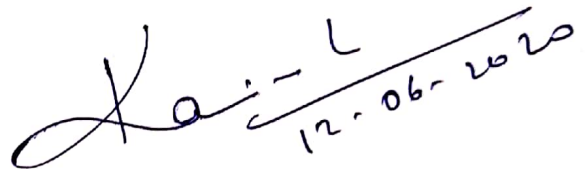
I have considered the rival contentions and I may observe that the applicant/ accused Sunil @ Ajay is in Judicial Custody since 10.04.2020. He is involved in four other cases details of which are as under:

- 1. FIR No. 243/2000, under Sections 457/380/411/34 IPC, PS Nabi Karim, Delhi*
- 2. FIR No. 226/2006, under Sections 379/34 IPC, PS Sadar Bazar*
- 3. e-FIR No CD NK-000304/2019 dt. 22.06.2019, under Section 379 IPC, PS Nabi Karim.*



4. e-FIR No. CD NK-000511/2019, dt. 21.11.2019 under Sections 379  
IPC, PS Nabi Karim.

Further, as per the report of the Investigating Officer, the applicant/ accused has refused to participate in the judicial Test Identification Parade proceedings. This being the background, keeping in view the seriousness of the offence and the nature of allegations involved against the applicant/ accused and also in view of his previous antecedents, no ground for bail is made out. The application for grant of bail to the applicant/ accused **Sunil @ Ajay** is hereby **Dismissed**.



**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.32/2019

PS – Crime Branch

U/S –399/402/379/411/34 IPC read with Section 25/54/59 Arms Act

State vs. **Raju**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State.

Sh. Mahesh Kumar Patel, Advocate for the applicant/  
accused.

This application for grant of interim bail for a period of 45 days to the applicant/ accused **Raju** has been filed on the ground that he is innocent and has been falsely implicated in the present case. It is pleaded that the charge-sheet has already been filed in the Court and charges under **Section 399/34 IPC** read with **Section 25 of Arms Act** has been settled against the applicant/ accused whereas he has been discharged for the offence under **Section 402/379/411 IPC**. It is also averred that the co-accused namely Parveen, Aash Mohd., Ashok Kumar, Dhir Singh, Sumit Arora and Rahul Batra have already been granted bail for 45 days by the Ld. Addl. Sessions Judge.

The conduct report of the applicant/ accused has been received from the Deputy Superintendent, Central Jail No.4, Tihar, New Delhi according to which the applicant/ accused is involved in five other cases three of which are at Bijnour, U.P. However, the overall conduct of the applicant/ accused in jail is reported to the **Satisfactory** and no

punishment has been awarded to him during his stay in jail.

I may also observe that all the co-accused namely Parveen, Aash Mohd., Ashok Kumar, Dhir Singh, Sumit Arora and Rahul Batra have already been granted bail for 45 days. Therefore, on the grounds of parity and keeping in view the observations of the Hon'ble Supreme Court in **Writ Petition (C) No. 01/2020 dated 23.03.2020** and the directions dated 23.03.2020 issued by Hon'ble Delhi High Court in **W.P. (C) No. 2945/2020** under the title '*Shobha Gupta & Ors. Vs. Union of India & Ors.*' as well as in view of the criteria laid down in the Minutes of Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee; the applicant/ accused **Raju is admitted to interim bail for a period of 45 days from the date of his release** subject to furnishing a personal bond to the tune of **Rs.25,000/-** to the satisfaction of the concerned Jail Superintendent. Further, the following conditions are imposed upon the applicant/ accused:

1. That the applicant/ accused shall not flee from justice;
2. That the applicant/ accused shall not tamper with the evidence in any manner;
3. That the applicant/ accused shall not leave Delhi without prior permission;
4. That the applicant/ accused shall appear on each and every date without fails, if so required during this period;
5. That during the period of Interim Bail, the applicant/ accused shall mark his attendance before the **local SHO i.e. PS Pahar**

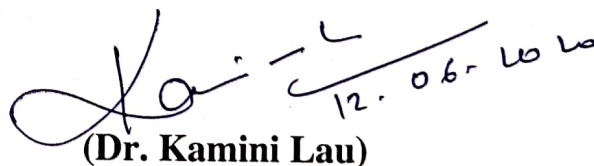
**Ganj on every Monday** through mobile and he shall share his location with the SHO concerned.

6. That the applicant/ accused shall also provide his mobile number to the Investigating Officer and the same shall be kept '**Switched on**' all the time and at least between 8:00 AM to 8:00 PM everyday during the period of interim bail.
7. That the applicant/ accused shall surrender before the concerned Jail Superintendent on expiry of interim bail period i.e. after 45 days.

It is further directed that before release of applicant/ accused, the concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, particularly the directions contained in order dated 13.04.2020 passed by the Hon'ble Apex Court in **W.P. (C) No. 01/2020** as well as the relevant directions issued by Hon'ble High Court of Delhi in **W.P. (C) No. 2945/2020** in case titled as '**Shobha Gupta & Ors. Vs. Union of India & Ors.**'

The present application is accordingly disposed off.

Copy of this order be sent to the concerned Jail Superintendent.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.70/2018  
PS – Pahar Ganj  
U/S –302/307/34 IPC  
State vs. **Manohar Kumar Sharma**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO  
Inspector Uttam Gaur.  
Sh. Abhay Anand, Advocate for the applicant / accused.

This is an application under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Manohar Kumar Sharma** for grant of interim bail for a period of two months. It is averred that the applicant/ accused is innocent and has been falsely implicated in the present case and he is in judicial custody since 19.03.2018. It is further averred that during the trial, the applicant/ accused has not been identified by the complainant as well as other witnesses.

I have considered the submissions made before me. The conduct report of the applicant/ accused has been received (via-email) from the Superintendent, Central Jail No. 8/9, Tihar, New Delhi according to which the conduct of the applicant/ accused is **Satisfactory** during his stay in jail as no punishment has been recorded against him till date. Further, as per the report, the applicant/ accused is not involved in any other case.

Therefore, in the interest of justice, keeping in view the observations of the Hon'ble Supreme Court in Writ Petition (C) No. 01/2020 dated 23.03.2020 and the directions dated 23.03.2020 issued by Hon'ble Delhi High Court in W.P. (C) No. 2945/2020 under the title '*Shobha Gupta & Ors. Vs. Union of India & Ors.*' as well as in view of the criteria laid down in the Minutes of Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee; **the applicant/ accused Manohar Kumar Sharma is admitted to interim bail for a period of 45 days from the date of his release** subject to furnishing a personal bond to the tune of **Rs.50,000/-** to the satisfaction of the concerned Jail Superintendent. Further, the following conditions are imposed upon the applicant/ accused:

1. That the applicant/ accused shall not flee from justice;
2. That the applicant/ accused shall not tamper with the evidence in any manner;
3. That the applicant/ accused shall not leave Delhi without prior permission;
4. That the applicant/ accused shall appear on each and every date without fails;
5. That during the period of interim bail, the accused / applicant **shall not try to contact or influence, directly or indirectly, any of the witnesses of the present case.**
6. That during the period of Interim Bail, the applicant/ accused shall mark his attendance **before the SHO concerned (SHO**



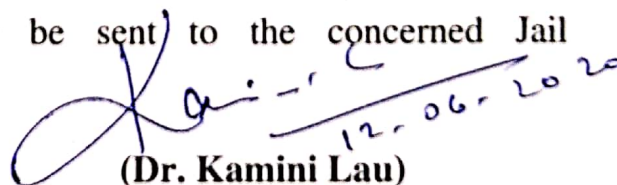
PS Pahar Ganj) or the Officer authorized by the SHO on every Saturday through mobile phone and he shall also share his location with the SHO concerned;

7. That the applicant/ accused shall also provide his mobile number to the Investigating Officer and the same shall be kept 'Switched on' all the time and at least between 8:00 AM to 8:00 PM everyday during the period of interim bail;
8. That the applicant/ accused shall surrender before the concerned Jail Superintendent on expiry of interim bail period i.e. after 45 days.

It is further directed that before release of applicant/ accused, the concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, particularly the directions contained in order dated 13.04.2020 passed by the Hon'ble Apex Court in W.P. (C) No. 01/2020 as well as the relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as '*Shobha Gupta & Ors. Vs. Union of India & Ors.*'.

The present application is accordingly disposed off.

Copy of this order be sent) to the concerned Jail Superintendent.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.66/2015  
PS – Crime Branch  
U/S –21 of NDPS Act  
State vs. **Vijay @ Kale**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State.  
Sh. K. Singhal, Advocate for the applicant / accused  
(through Video Conferencing).

This is an application under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Vijay Kale** seeking extension of interim bail. It is averred that the applicant/accused has moved an application seeking interim bail on account of illness of his daughter and the concerned court vide order dated **29.05.2020** pleased to admit the applicant/accused on interim bail which period has expired on 08.06.2020. It is also averred that the condition of the daughter of the applicant/ accused is not good and hence, he is seeking extension of interim bail. It is further averred that the applicant is blessed with a baby girl aged about 4 months who is having continuous fever and now the doctors have informed that she is suffering with pneumonia and the condition of the applicant's daughter is not stable and she is suffering with FTT (Failure to Thrive).

I have considered the submissions made before me. I may observe that the applicant/ accused has been granted interim bail by the

Ld. Predecessor Court vide order dated 29.05.2020 which he has not misused.

This being the background, keeping in view the observations of the Hon'ble Supreme Court in **Writ Petition (C) No. 01/2020 dated 23.03.2020** and the directions dated 23.03.2020 issued by Hon'ble Delhi High Court in **W.P. (C) No. 2945/2020** under the title '**Shobha Gupta & Ors. Vs. Union of India & Ors.**' as well as in view of the criteria laid down in the Minutes of Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee; **the interim bail granted to the applicant/ accused Vijay @ Kale vide order dated 29.05.2020 is extended for 45 days on same terms and conditions.** Further, the following conditions are also imposed upon the applicant/ accused:

1. That the applicant/ accused shall not flee from justice;
2. That the applicant/ accused shall not tamper with the evidence in any manner;
3. That the applicant/ accused shall not leave Delhi without prior permission of the Regular Court during this period;
4. That during the period of interim bail, the accused / applicant **shall not try to contact or influence, directly or indirectly, any of the witnesses of the present case.**
5. That during the period of Interim Bail, the applicant/ accused shall mark his attendance **before the SHO concerned (SHO PS Nabi Karim) or the Officer authorized by the SHO on**

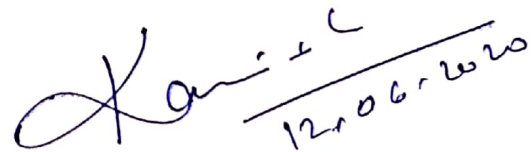
**every Saturday** through mobile phone and he shall also share his location with the SHO concerned;

6. That the applicant/ accused shall also provide his mobile number to the Investigating Officer and the same shall be kept '**Switched on**' all the time and at least between 8:00 AM to 8:00 PM everyday during the period of interim bail;
7. That the applicant/ accused shall surrender before the concerned Jail Superintendent on expiry of interim bail period i.e. after 45 days.

It is further directed that before release of applicant/ accused, the concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, particularly the directions contained in order dated 13.04.2020 passed by the Hon'ble Apex Court in **W.P. (C) No. 01/2020** as well as the relevant directions issued by Hon'ble High Court of Delhi in **W.P. (C) No. 2945/2020** in case titled as '**Shobha Gupta & Ors. Vs. Union of India & Ors.**'

The present application is accordingly disposed off.

Copy of this order be sent to the concerned Jail Superintendent.

  
12.06.2020

(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.19/2014  
PS – D.B.G. Road  
U/S –498A/306/304B/34 IPC  
State vs. **Vijay & Ors.**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO SI  
Priyank Rana.  
Sh. Tanuj Sharma, Advocate for the applicant / accused  
(**through Video Conferencing**).

This is an application under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Vijay** for grant of interim bail. It is averred that the applicant/ accused has been falsely implicated in the present and he is in judicial custody since 11.01.2014. It is further averred that the mother of the applicant/ accused namely Smt. Lajwanti who is also one of the accused in the present case and is already on bail, is a heat patient and various other diseases on account her old age. It is also averred that the applicant/ accused has two sisters but they are married and living at their matrimonial home whereas the younger brother of the accused namely Manoj who is also a co-accused and is on bail, is not taking care of his mother since there is no cordial relation between the mother of the applicant/ accused and his younger brother.

I have considered the submissions made before me. The conduct report of the applicant/ accused has been received from the

Superintendent, Central Jail no.7, Tihar, New Delhi according to which **no punishment for violation of Prison Rules has been recorded against him** and the conduct of the applicant/ accused is **Satisfactory** during his stay in jail. Here, I may note that the applicant/ accused is seeking interim bail in view of the directions of the High Powered Committee of the Hon'ble Delhi High Court, but the said directions do not cover the cases under Sections 302 or 304 or 304-B IPC. However, I may observe that the applicant/ accused is in Judicial Custody since **11.01.2014** and as per the report of the Jail Superintendent, the applicant/ accused has not violated any Prison Rules. This being the background and in the interest of justice, **the applicant/ accused Vijay is admitted to interim bail for a period of 30 days from the date of his release** subject to furnishing a personal bond to the tune of **Rs.25,000/-** to the satisfaction of the concerned Jail Superintendent. Further, the following conditions are imposed upon the applicant/ accused:

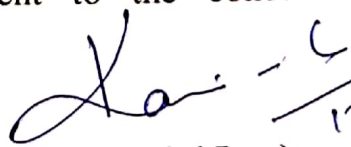
1. That the applicant/ accused shall not flee from justice;
2. That the applicant/ accused shall not tamper with the evidence in any manner;
3. That the applicant/ accused shall not leave Delhi without prior permission of the Regular Court during this period;
4. That during the period of interim bail, the accused / applicant **shall not try to contact or influence, directly or indirectly, any of the witnesses of the present case.**

5. That during the period of Interim Bail, the applicant/ accused shall mark his attendance before the SHO concerned (SHO PS DBG Road) or the Officer authorized by the SHO on 1<sup>st</sup> and 3<sup>rd</sup> Saturday through mobile phone and he shall also share his location with the SHO concerned;
6. That the applicant/ accused shall also provide his mobile number to the Investigating Officer and the same shall be kept 'Switched on' all the time and at least between 8:00 AM to 8:00 PM everyday during the period of interim bail;
7. That the applicant/ accused shall surrender before the concerned Jail Superintendent on expiry of interim bail period i.e. after 30 days.

It is further directed that before release of applicant/ accused, the concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, particularly the directions contained in order dated 13.04.2020 passed by the Hon'ble Apex Court in W.P. (C) No. 01/2020 as well as the relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as '*Shobha Gupta & Ors. Vs. Union of India & Ors.*'

The present application is accordingly disposed off.

Copy of this order be sent to the concerned Jail Superintendent.

  
(Dr. Kamini Lau)  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. Not Known  
PS – Crime Branch  
U/S –20/29 NDPS Act  
State vs. **Gulshan & Ors. (James Kumar)**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State SI  
Rakesh.

Ms. Rashmi Kaushik, Advocate for the applicant / accused  
through Video Conferencing.

This is an application under **Section 439 Cr. PC** filed on behalf of the applicant/ accused namely **James Kumar** for grant of bail. I am informed that the applicant/accused is in Judicial Custody since 06.12.2017. A report to the said application has been filed by the Investigating Officer. The Investigating Officer is directed to file the report regarding the **antecedents** of the applicant/accused. Report be also called from the **Superintendent, Jail**, with regard to the conduct and the behaviour of the applicant/ accused. Application be listed for **16.06.2020**.



**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020



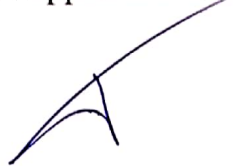
**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. 206/2015  
PS – Pahar Ganj  
U/S –302/397/392/411/34 IPC  
State vs. **Pushpender**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Arbind Kumar Garg, Advocate for the applicant /  
accused.

This is an application under **Section 439 Cr.PC** filed on behalf of the applicant/ accused Pushpender seeking interim bail. I am informed that the applicant/ accused in Judicial Custody since 02.04.2015. A report be called from the **Superintendent, Jail**, with regard to the conduct and the behaviour of the applicant/accused for **16.06.2020**.

  
**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

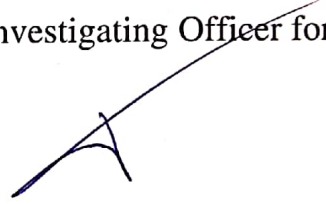
FIR No. 4/2019  
PS – Kotwali  
U/S –377/34 IPC & Section 6 POCSO Act  
State vs. **Ganesh Koli**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.

Sh. Akhil Tarun Goel, Advocate for the applicant / accused.

This is an application under Section 439 Cr.PC filed on behalf of the applicant / accused Ganesh Koli seeking interim bail. Issue notice to the IO and to the victim through Investigating Officer for 16.06.2020.



**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. 48/2015

PS – Nabi Karim

U/S –186/353/333/307/201/34 IPC & 25/27 Arms Act

State vs. **Krishan**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State with IO  
Inspector Lokendra Chauhan.

Sh. Deepak Sharma, Advocate for the applicant / accused.

This is the third regular bail application under Section 439 Cr.PC filed on behalf of the applicant/ accused Krishan. I am informed that the earlier regular bail application filed by the applicant/accused had been dismissed by the competent court on 15.02.2020. Copy of the same be placed on record.

I am also informed that the applicant/accused is in Judicial Custody since 01.02.2015. A report be called from the **Superintendent, Jail**, with regard to the **conduct and the behaviour of the applicant/accused for 16.06.2020.**



**(Dr. Kamini Lau)**

Judge (MACT)-01 (Central)

Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

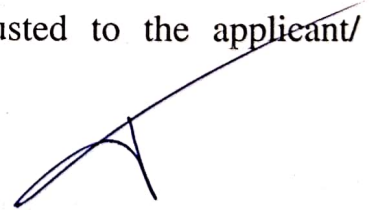
FIR No. 89/2019  
PS – Jama Masjid  
U/S –364A/323/34 IPC  
State vs. **Sazid**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State with IO  
SI Vidyakar Pathak.

Sh. Lalit Kumar, Advocate for the applicant / accused  
through Video Conferencing.

This is second application filed on behalf of the applicant/  
accused Sazid under Section 439 Cr.PC seeking regular bail. Report  
filed by the Investigating Officer. The earlier **order regarding  
dismissal of the bail application of the applicant/ accused has not  
been placed on record.** Ld. Counsel for the applicant/ accused is  
granted time to place on record the said order. On request be listed for  
**15.06.2020.** Meanwhile, the Investigating Officer is directed to file a  
report with regard to the specific role entrusted to the applicant/  
accused.



**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI

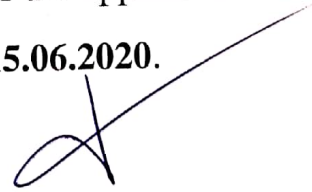
FIR No. 415/2015  
PS – Kotwali  
U/S –395/397/365/412/201/120B IPC  
State vs. **Man Singh**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State with IO  
SI Daya Nand.

Sh. Gaurav Singhal, Advocate for the applicant / accused  
through Video Conferencing.

This application under Section 439 Cr.PC has been filed on behalf of the applicant/ accused Man Singh for grant of interim bail. Ld. Counsel submits that the applicant/ accused is in judicial custody since 2015 (exact date not given). I am informed by the Investigating Officer that the applicant/ accused has **three other involvements**. The Investigating Officer is directed to file a **report regarding present status of the other cases pending against the applicant/ accused**. Meanwhile, the behaviour and conduct report of the applicant/ accused be also called from the Superintendent, Jail for **15.06.2020**.



(Dr. Kamini Lau)  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

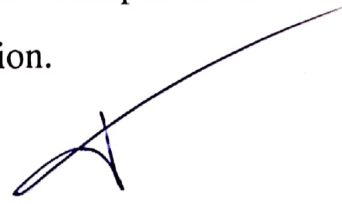
**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. 121/2016  
PS – Crime Branch  
U/S –20/25 NDPS Act  
State vs. **Sanjeev Kumar @ Sonu**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State with IO  
Inspector Shiv Darshan.  
Sh. Ankur Rai, Advocate for the applicant / accused  
through Video Conferencing.

This application under Section 439 Cr.PC has been filed on behalf of the applicant/ accused Sanjeev Kumar @ Sonu seeking interim bail for a period of 60 days on the ground of effective treatment as he is the patient of HIV. A detailed report be called from the Superintendent, Jail regarding the medical condition of the applicant/ accused and the treatment being provided to him for **15.06.2020**. A report be also called from the Investigating Officer on this application.



**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.245/2018

PS – Nabi Karim

U/S –302 IPC

State vs. **Parveen Kumar @ Pummy**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO  
Inspector Tej Dutt.

Sh. Amit Kumar, Advocate for the applicant / accused.

This is the **Fourth Application** for grant of interim bail under **Section 439 Cr.P.C.** to the applicant/ accused **Parveen Kumar @ Pummy**. It is averred that the applicant/accused who is innocent and has been falsely implicated, is in judicial custody since 27.07.2018. It is further averred that the offences alleged in the charge sheet are not even made out against the applicant/ accused in any manner. It is also averred that the applicant/accused is only sole bread earner of his two children and old ailing mother and besides of the applicant/ accused, there is no one to look after them. It is averred that the elder son of the applicant/ accused is suffering from swelling in left side of his neck and initially when he was brought to Hindu Rao Hospital then he was referred to G.B. Pant Hospital wherein it is revealed that the son of the applicant/accused is having several blood clots in vein of left side of his neck and for the said reason the applicant/ accused was granted interim bail for ten days by the concerned court vide order dated 16.04.2019

after which he was released on 20.04.2019. In the meanwhile, the applicant/ accused took his elder son to G.B. Pant Hospital for further treatment but later on, the applicant/ accused came to know that the concerned specialist doctors would sit only on Mondays. It is pleaded that thereafter on 29.04.2019, the accused again took his son for further treatment where it was concluded by the concerned doctor that the operation for the disease of the elder son of the applicant/ accused is not possible due to untidiness of veins and further he referred to OPD, LNJP Hospital Delhi for plastic surgery and when on the next day i.e. 30.04.2019, when the accused went to LNJP Hospital, Delhi then the concerned doctors prescribed the son of the applicant/ accused namely Rohit for further MRI Angiography Test but the applicant/ accused had to surrender on or before the 30.04.2019, and hence he rushed to Hon'ble Court but became late and due to which the accused had surrendered himself before the Hon'ble Court on 01.05.2019. Thereafter, two bail application of the applicant/accused were dismissed by the Court. It is also averred that the family of the applicant/ accused is residing in the surroundings of the containment zone and the applicant/accused is only major person of his family who can take all due care of his two minor sons and an old ailing mother, out of which the elder son of the accused is suffering from Tumor in his neck and his treatment has been stopped due to pandemic of Covid-19.

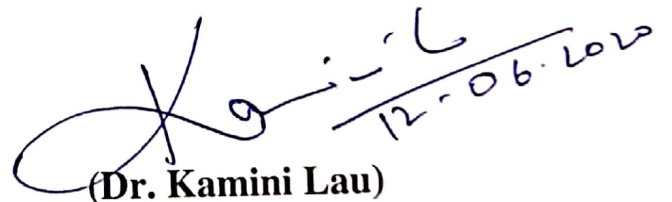
A detail reply has been field by the Investigating Officer which I have duly perused. As per the allegations, it was the applicant/ accused Parveen Kumar @ Pummy who had poured kerosene oil on her



wife Anita Bharti and set her ablaze. Smt. Anita Bharti was got admitted in the hospital on 08.07.2018 and she later on expired on 16.07.2018 due to septic shock as a result of ante-mortem thermal flame burn injuries, involving about 85% of total body surface area.

Ld. Addl. PP for the State has opposed the bail application of the applicant/ accused on the ground that Rohit, the son of the applicant/ accused, is an important witness of this case and if the applicant/ accuse is granted bail, it will adversely affect the trial of this case.

I have considered the grounds raised in the application. I am informed by the Investigating Officer that the date for surgery of the son of the applicant/ accused has not been fixed till date and the doctors have also reported that on account of outbreak of Covid-19 it is not possible to undertake the plastic surgery of the son of the applicant/ accused. Even otherwise, as per the report of the Investigating Officer the house of the applicant/ accused exists in the containment area of Covid-19 situated at Nabi Karim. Under the given circumstances, no ground for bail is made out as of now. The application for grant of bail to the applicant/ accused is hereby **Dismissed** with liberty to file afresh when the date for surgery of the son of the applicant/ accused is fixed.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. 46/2019  
PS – Chandni Mahal  
U/S –392/397/411 IPC  
State vs. **Adnan**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State.  
Sh. Abhishek Aggarwal, Advocate for the applicant /  
accused.

This is the **Fourth Application** under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Adnan** for grant of bail. It is averred that the applicant/accused has been arrested by the police of Police Station Chandni Mahal, Delhi on 26.03.2019 and he is in judicial custody from 29.03.2019. It is also averred that the charge sheet had already been filed by the Investigating Officer and the investigations have already been completed and nothing recovered from the possession of the accused. It is further averred that statement of the witness/ complainant has already been recorded before the Court. It is also averred that the applicant/accused is the sole bread earner of his entire family and mother of the accused is a senior citizen and also suffering from illness and there is no one to look after her mother.

A detail report has been filed by the Investigating Officer according to which the present case has been registered on the basis of the statement of one Yusuf who had alleged that on 27.03.2019 at

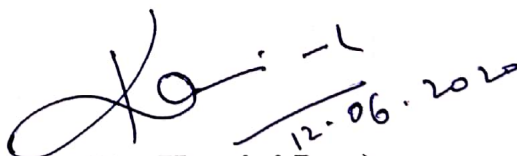
about 11:30 PM the accused Adnan pointed an *Ustra* on his neck and robbed his purse. While the accused had tried to flee away, the patrolling staff caught the applicant/ accused and the weapon of offence i.e. razor/ *Ustra* and looted purse containing Rs.310/- and some documents were recovered from his possession.

Ld. Addl. PP for the State has opposed the bail application of the applicant/ accused on the ground that he is the **Bad Character (BC)** of the area and is also involved in Four other cases.

I have considered the rival contentions and I may observe that the applicant/ accused had been apprehended at the spot of incident itself and the robbed purse of the complainant was recovered from his possession. The applicant/ accused is a Bad Character (BC) of the area and is involved in four other cases, details of which are as under:

1. *FIR No. 104/2014, PS Hauz Qazi, U/s. 379/411 IPC.*
2. *FIR No. 09/2015, PS Chandni Mahal, U/s. 379/411 IPC.*
3. *FIR No. 10/2015, PS Chandni Mahal, U/s. 380/411 IPC.*
4. *FIR No. 128/2018, PS Chandni Mahal, U/s. 356/379/411 IPC.*

This being the background, keeping in view the seriousness of the offence and the nature of allegations involved against the applicant/ accused and also in view of his previous antecedents, no ground for bail is made out. The application for grant of bail to the applicant/ accused **Adnan** is hereby **Dismissed**.

  
12.06.2020

(Dr. Kamini Lau)

Judge (MACT)-01 (Central)

Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. 173/2018  
PS – Crime Branch (Central Distt.)  
U/S –21C/29 NDPS Act  
State vs. **Chander Pal Singh @ Fauzi**

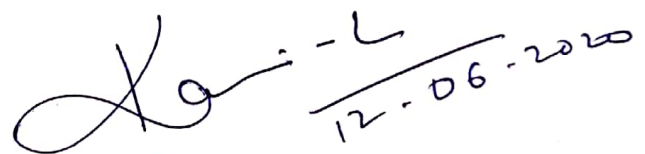
12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Rishipal Singh, Advocate for the applicant / accused  
**through Video Conferencing.**

Heard arguments on the application under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Chander Pal Singh @ Fauzi** for grant of interim bail for a period of two months. It is averred that the applicant/accused is respectable citizen of the country as he is an Ex-Servicemen from Border Security Forces and has served BSF for 11 years. According to the applicant/accused on 24.06.2018, an FIR was got lodged against him with the false allegations that packet was found in the car stepny dicky which was containing **herein of 300 grams** and the applicant/accused was arrested by the police officials of Crime Branch without complying the provisions of under **Section 50 of NDPS Act** and he is in custody since 24.06.2018. It is also averred that in the present case the investigation against the applicant/accused is already complete and charge sheet had been filed by the IO against. It is further averred that the applicant/accused has telephonically informed his wife that he is suffering from several ailments and the diseases and it is diagnosed as positive for **Hepatitis C** infection, deranged liver

function, deranged kidney function, increase in serum lipase and pull cells in urine and as such he is in the need of immediate care treatment and medication. It is averred that there is no apprehension that the applicant/accused may temper the evidences or influence any witness. It is also averred that the applicant/accused was granted the interim bail for three times and duly surrendered on stipulated time given by the Hon'ble Court, hence, no chance of absconding.

I have heard the arguments and perused the grounds raised in the application. The earlier two bail applications filed on behalf of the applicant/ accused have already been dismissed by the competent courts on the similar grounds on two different occasions i.e. on 20.05.2020 and 02.06.2020. The applicant/accused by filing repeated bail applications in the manner in which it is being done, is actually going forum hunting and is trying to take a chance before different Roaster, which is highly improper. I find no ground to intervene. The bail application is hereby **dismissed**.



**(Dr. Kamini Lau)**

Judge (MACT)-01 (Central)

Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No. 41/2018  
PS – Kashmere Gate  
U/S –392/397/411/34 IPC & 25/27 Arms Act  
State vs. **Rashid**

12.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State with IO  
SI Satender.

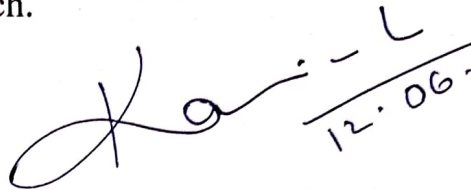
None for the applicant / accused.

This application under **Section 439 Cr.PC** has been filed on behalf of the applicant/ accused Rashid for grant of Interim Bail. I have gone through the grounds raised in the application. None is responding to the repeated calls on behalf of the applicant / accused. I have perused the report of the Investigating Officer. I am informed by the Investigating Officer that apart from the present case, the applicant/ accused is involved in four other cases of similar nature, as detailed below:-

1. *FIR No. 3731/2018 under Section 379/411 IPC Police Station Gokul Puri.*
2. *FIR No. 42/2018 under Section 392/34 IPC Police Station Kashmere Gate.*
3. *FIR No. 186/2016 under Section 392/411/34 IPC Police Station Karawal Nagar.*
4. *FIR No. 182/2016 under Section 379/356/34 IPC Police Station Karawal Nagar.*

Keeping in view the allegations involved and the

antecedents of the applicant/accused, *prima facie* no ground is made four for any intervention. However, I noticed that none is responding on behalf of the applicant/accused despite repeated calls since morning. The application filed on behalf of the applicant/accused Rashid for grant of interim bail is hereby **dismissed** as such.

  
12.06.2020

**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.224/2018  
PS – Crime Branch  
U/S –22/29 NDPS Act  
State vs. **Babloo**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State.

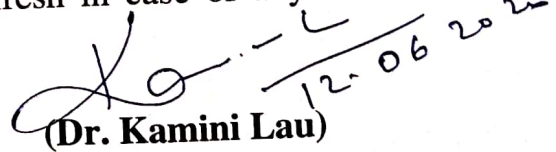
None for the applicant / accused.

This is an application under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Sri Chand** for grant of bail. However, perusal of the proceeding sheet dated 05.06.2020 shows that the Ld. Counsel for the applicant/ accused has requested that the present application be treated as an application for grant of interim bail on the ground of illness of the applicant/ accused.

Today none has appeared on behalf of the applicant/ accused.

Medical Status Report of the applicant/ accused Sri Chand has been received from Central Jail No.1 Tihar, New Delhi according to which it has been confirmed that the accused Sri Chand is suffering from Hernia and his health is reported to be improving. It is also reported that the accused Sri Chand does not want surgery for Hernia from Government Hospital while being in jail.

Under the given circumstances, the present application is hereby **Dismissed** with liberty to file afresh in case of any medical / health emergency.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020



**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.179/2017

PS – E.O.W.

U/S –420/406/409/120B IPC

State vs. Avdesh Kumar Goel

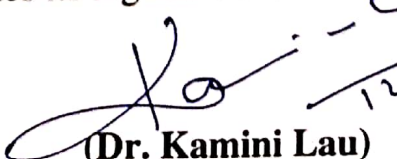
12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO  
Inspector Manish.

Sh. Alok Pandey, Advocate for the applicant / accused.

This is an application filed on behalf of the applicant/ accused Avdesh Kumar Goel seeking modification of bail orders dated 06.04.2019 passed by Sh. Satish Kumar, Ld. ASJ-2 (Central), Tis Hazari Courts, Delhi.

Ld. Counsel for the applicant/ accused submits that the main arguing counsel is not available. Perusal of the record show that no extreme urgency has been shown and this application has been kept pending since 21.05.2020 on one ground or the other. Sh. Alok Pandey proxy counsel has been appearing throughout. The proxy counsel requests that a longer date after the lifting of lock-down may be given. I may note that there is no certainty with regard to the lifting of lock-down or resuming of regular work. Under these circumstances, no useful purpose would be served by keeping the present application pending. The same is hereby **Dismissed** with liberty to file afresh upon lifting of lock-down or the court resumes its regular work.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.112/2016

PS – E.O.W.

U/S –420/406/409/120B IPC

State vs. **Avdesh Kumar Goel**

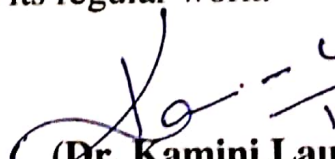
12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO  
Inspector Manish.

Sh. Alok Pandey, Advocate for the applicant / accused.

This is an application filed on behalf of the applicant/  
accused Avdhesh Kumar Goel seeking modification of bail orders dated  
14.06.2018 passed by Sh. Ramesh Kumar-II, Ld. ASJ/ SFTC-2  
(Central)/ Vacation Judge, Tis Hazari Courts, Delhi.

Ld. Counsel for the applicant/ accused submits that the  
main arguing counsel is not available. Perusal of the record show that  
no extreme urgency has been shown and this application has been kept  
pending since 28.01.2020 on one ground or the other. Sh. Alok Pandey  
proxy counsel has been appearing throughout. The proxy counsel  
requests that a longer date after the lifting of lock-down may be given. I  
may note that there is no certainty with regard to the lifting of lock-  
down or resuming of regular work. Under these circumstances, no  
useful purpose would be served by keeping the present application  
pending. The same is hereby **Dismissed** with liberty to file afresh upon  
lifting of lock-down or the court resumes its regular work.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.111/2016

PS – E.O.W.

U/S –420/406/409/120B IPC

State vs. **Avdesh Kumar Goel**

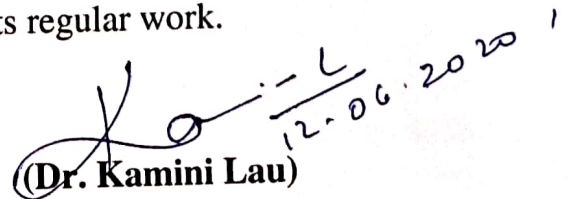
12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO  
Inspector Manish.

Sh. Alok Pandey, Advocate for the applicant / accused.

This is an application filed on behalf of the applicant/  
accused Avdesh Kumar Goel seeking modification of bail orders dated  
14.06.2018 passed by Sh. Ramesh Kumar-II, Ld. ASJ/ SFTC-2  
(Central)/ Vacation Judge, Tis Hazari Courts, Delhi.

Ld. Counsel for the applicant/ accused submits that the  
main arguing counsel is not available. Perusal of the record show that  
no extreme urgency has been shown and this application has been kept  
pending since 28.01.2020 on one ground or the other. Sh. Alok Pandey  
proxy counsel has been appearing throughout. The proxy counsel  
requests that a longer date after the lifting of lock-down may be given. I  
may note that there is no certainty with regard to the lifting of lock-  
down or resuming of regular work. Under these circumstances, no  
useful purpose would be served by keeping the present application  
pending. The same is hereby **Dismissed** with liberty to file afresh upon  
lifting of lock-down or the court resumes its regular work.

  
(Dr. Kamini Lau)  
12.06.2020

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.86/2020  
PS – Nabi Karim  
U/S –376 IPC & Section 6 of POCSO Act  
State vs. **Varun**

12.06.2020

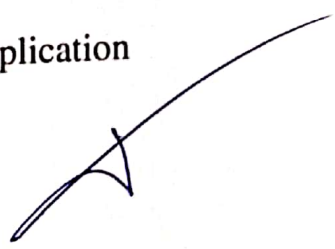
Present: Sh. Subhash Chauhan, Addl. PP for the State with IO SI  
Jayesh.

Sh. Saurav Taneja, Advocate for the applicant / accused.

This is the **Second Application** under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Varun @ Varun Kumar** for grant of bail. It is averred that the applicant/ accused is 27 years old working as House Keeping Staff with a private company in Connaught Place, New Delhi and is earning around **Rs.21,000/- per month**. It is averred that the applicant/ accused is innocent and has been falsely implicated in the present case and he is in Judicial Custody since 20.03.2020. It is further averred that the applicant/ accused has been falsely implicated in the present FIR due to rivalry on the pretext of extortion of money after due consultation. It is also averred that investigation qua applicant/accused is over and he is not required for any further investigation.

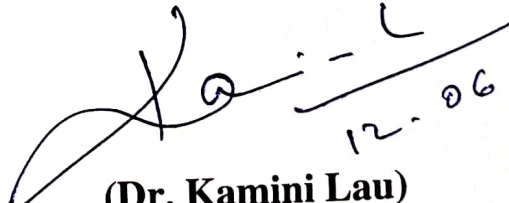
A detail report has been filed by the Investigating Officer which I have duly perused. As per the allegations, the applicant/ accused Varun had committed upon a child aged 7 years.

Ld. Addl. PP for the State has opposed the bail application keeping in view the seriousness of the offence.

  
Page No. 1 of 2

I have considered the rival contentions and I may observe that the allegations against the applicant/ accused are of serious nature. He has sexually assaulted a child who is merely aged 7 years old. The version of the child has also been recorded wherein she has explained how the applicant/ accused had sexually exploited her. I may also note that in the application, the Ld. Counsel for the applicant/ accused has mentioned that the first bail application was filed on 23.03.2020 at the Filing Counter but the same has not been listed till date due to complete lock-down. However, in this regard, no receiving of the Filing Counter has been placed on record and it is not believable that the first application has not been listed till date.

Be that as it may, keeping in view the seriousness of the offence and the nature of allegations involved, no ground for bail is made out. The application for grant of bail to the applicant/ accused Varun is hereby **Dismissed** with liberty to file afresh before the Regular Court after the Court resume regular functioning.

  
12.06.2020  
**(Dr. Kamini Lau)**  
Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020

**IN THE COURT OF DR. KAMINI LAU : JUDGE (MACT)-01  
(CENTRAL) TIS HAZARI COURTS, DELHI**

FIR No.50/2017

PS – Kotwali

U/S –376 IPC & Section 6 of POCSO Act

State vs. **Nasir @ Najir Hussain**

12.06.2020

Present: Sh. Subhash Chauhan, Addl. PP for the State with IO SI  
Rakesh.

Sh. Ravinder Tyagi, Advocate for the applicant/ accused.

This is an application under **Section 439 Cr.P.C.** filed on behalf of the applicant / accused **Nasir @ Najir Hussain** for grant of bail. It is averred that the applicant/ accused was arrested in the present case on 30.04.2017 and since then he is in judicial custody. It is further averred that from the statement of the prosecutrix, MLC of the accused, it is clear that the accused/ applicant had not developed/ performed any sexual intercourse with the prosecutrix and the prosecutrix had leveled false allegations and intentionally she did not disclose that there were some other persons namely Farya, Raja, Naushad, Sarfaraj, Shahanwaj and Mohit who were also residing there on the same floor and she was having illicit relations with them and not with the accused. It is also averred that the applicant/accused belongs to a poor family and has clean antecedents and is a young boy of 20 years. It is further averred that investigations have been completed, charge sheet has been filed and during the trial the blood sample was sent to FSL and after receiving the

report from FSL, the supplementary charge-sheet was filed on 04.01.2020 and 24.02.2020 only one witness Dr. Naresh Kumar from FSL was examined and matter was adjourned for 23.03.2020 and thereafter, due to lock-down the case was adjourned for 01.05.2020 and thereafter for 26.06.2020 for prosecution evidence. It is averred that all the prosecution witnesses have been examined and hence, there is no question of tampering any evidence. It is also averred that the applicant/accused had preferred appeal under **Section 101 of Juvenile Justice (Care & Protection of Children) Act, 2015** and after hearing the arguments the matter was adjourned for 21.03.2020 but due to lock-down no order was passed and case was adjourned for 09.04.2020 and 28.05.2020 but the court are close till 31.05.2020. It is further averred that the applicant/accused has also filed an appeal challenging the order dated 08.05.2017 passed by the Ld. JJB-1, Sewa Kutir, Kingsway Camp, Delhi.

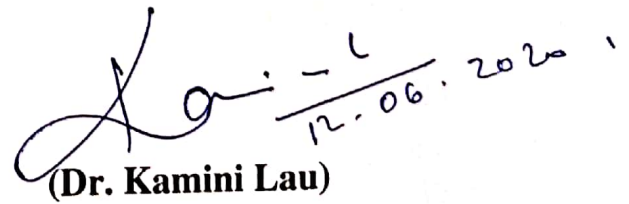
A detail reply has been filed by the Investigating Officer according to which the present case has been registered on 31.03.2017 on the basis of the statement of prosecutrix 'N' who had alleged that the applicant/ accused Nasir @ Nazir forced her to make physical relations with her. As per the report of the Investigating Officer, the prosecutrix got pregnant and delivered a baby girl on 17.04.2017 while she was in Nirmal Chaya. Exhibits were also preserved by the concerned doctor of DDU Hospital and were sent to FSL, Rohini for expert opinion. During the course of investigations, the ossification test of the applicant/ accused was got conducted at Hindu Rao Hospital and the applicant/

accused was declared a major.

Ld. Addl. PP for the State has opposed the bail application keeping in view the nature of allegations involved against the applicant/ accused.

I have considered the rival contentions. I am informed by the Ld. Counsel for the applicant/ accused that he has filed an appeal against the assessment of age by the Juvenile Justice Board which appeal is still pending. I am also informed by the Ld. Defence Counsel that arguments have been heard in the said appeal and it was listed on 21.03.2020 for orders but on account of complete lock-down orders could not be pronounced and now it has been listed for orders on 27.07.2020.

I may observe that the allegations made against the applicant/ accused are serious in nature. He made physical relations with the prosecutrix forcibly and she became pregnant and also delivered a bay girl in Nirmal Chaya. Under the given circumstances, keeping in view the seriousness of the offence and the nature of allegations involved, no ground for bail is made out as of now. The application for grant of bail to the applicant/ accused **Nasir @ Najir Hussain** is hereby **Dismissed** with liberty to file afresh after the disposal of the appeal relating to age assessment.

  
(Dr. Kamini Lau)

Judge (MACT)-01 (Central)  
Tis Hazari Courts, Delhi / 12.06.2020